



People for Responsible Governance (Pergo) Vs. Union of India & others

CWP No. 3118 of 2023

24.05.2023

Present

Mr. Rajnish Maniktala, Senior Advocate with Mr. Naresh Kumar Verma, Advocate, for the petitioner.

Mr. Balram Sharma, DSGI, for respondents No. 1 & 2.

Mr. Anup Rattan, Advocate General with Mr. Ramakant Sharma & Ms. Sharmila Patial, Additional Advocates General, Ms. Priyanka Chauhan, Deputy Advocate General and Mr. Rajat Chauhan, Law Officer, for respondents No. 3 & 4.

CWP No. 3118 of 2023 & CMP No. 6146 of 2023

Issue notice. Mr. Balram Sharma, learned Deputy Solicitor General of India, waives service of notice on behalf of respondents No. 1 & 2 and Mr. Rajat Chauhan, learned Law Officer, waives the same on behalf of respondents No. 3 & 4.

Issue notice to respondent No. 5, returnable within four weeks, on taking steps within four days. Reply, if any, on behalf of respondents No. 1 to 4 be filed within the aforesaid period.

2. In the meanwhile, respondents No. 3 & 4 are directed to place on record the test reports of the medicines/drugs, as mentioned in Annexure P-7. In addition thereto, they are also directed to impart instructions with regard to utilization of a sum of Rs. 30.00 crores which had been sanctioned by the Central Bank for setting up a lab way back in the year 2017, status with regard to another testing lab that was being set up by the Industries at Baddi in the year 2014 and the civil work which was alleged to have completed at the cost of Rs. 3.25 crores, that too, five years back.

3. We make it clear that the reply to be filed by the respondents shall be comprehensive dealing with each and every averments as made in the petition, particularly para 41 and its sub-paras.

4. The State shall also inform the Court as to how many posts of Drug Inspectors are lying vacant and what steps are being taken to fill up the same.

List on **28.06.2023**.

(Tarlok Singh Chauhan)
Acting Chief Justice

(Virender Singh)
Judge.

May 24, 2023
(hemlata)

High Court of H.P.